

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:4014  
ANSWERED ON:06.08.2014  
COASTAL ZONE MANAGEMENT  
Kachhadia Shri Naranbhai;Roy Prof. Saugata

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether any Committee has been constituted by the National Coastal Zone Management Authority (NCZMA) to improve the ecological balance and check the environmental degradation around coastal areas;
- (b) if so, the details thereof and the main recommendations of the above Committee to check the encroachment of coastal areas and exploitation of sea resources;
- (c) whether adequate mechanism is in place to enforce strictly existing laws to protect and preserve coastal areas;
- (d) if so, the details thereof and any pilot project to protect the biodiversity by involving various stakeholders has been introduced; and ?
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) & (b) No, Sir.

(c) to (e) Yes Sir. There is adequate mechanism in place to strictly enforce the existing laws to protect and preserve coastal areas. In exercise of the powers conferred by Sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Government of India has notified the National Coastal Zone Management Authority (NCZMA) and State Coastal Zone Management Authorities for all coastal States and Union Territories for the implementation of the provisions of CRZ Notification, 1991/ 2011. No pilot project to protect the biodiversity by involving various stakeholders has been introduced.